[TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

MINISTRY OF FINANCE (Department of Revenue) (CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 23rd April, 2010

INCOME-TAX

S.O. 943 (E).- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

- (1) These rules may be called the Income-tax (Third Amendment) Rules, 2010.
 (2) They shall come into force on the 1st day of April, 2010.
- 2. In the Income-tax Rules, 1962,
 - (a) in rule 12, -
 - (i) in sub-rule (1), for the figures "2009", the figures "2010" shall be substituted;
 - (ii) in sub-rule (5), for the figures "2008", the figures "2009" shall be substituted;
 - (b) in Appendix-II, for Forms ITR-1 and ITR-V, the following forms shall be substituted, namely:-

RM	SARAL-II
Ğ	(ITR-1)

INDIAN INCOME TAX RETURN

[For Individuals having Income from Salary / Pension / Income from One House Property (excluding loss brought forward from previous years) / Income from Other Sources (Excluding Winning from Lottery and Income from Race Horses)] (Please see rule 12 of the Income-tax Rules,1962) (Also see attached instructions)

Assessment Year 2 0 1 0 1 1 -

	Firs	t name	e		Middle nan	Las	st nam	е				PA	PAN											
TION	Flat	/Door/	Block No			Name Of Premises/Building/Village									Date of Birth (DD/MM/YYYY)									
RMA																								
INFC	Road/Street/Post Office Area/Locality												Employer Category (Tick)											
PERSONAL INFORMATION	Town/City/District State Pin code												Govt PSU Others											
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D	_] Male			Fem	nale				
	Ema	ail Add	Iress					(STD code)-Phone Number ()																
(0	Des	signation of Assessing Officer (Ward/Circle) Return filed under s [Please see instruction]																						
FILING STATUS	Whe	hether original or revised return? (Tick) 🗹 🛛 Original 🔲 Revise													vised	ed								
FILING	lf re	revised, enter receipt no and date of filing original return																DD) / MM / YY	ΥY				
	Res	esidential Status (Tick) 🗹 🛛 Resident 🗌 Non-Resident 🔲 Resident but											out Not	Ordina	rily F	Resid	ent							
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	2	Incom	ie chargeal	ble unde	r the Head 'I	louse	Property' (ent	er –ve s	sign	in cas	e of lo	ss, if a	any)		:	2								
	3	Income chargeable under the Head 'Other Sources' (enter –ve sign in case of loss, if any)													:	3								
S	4	Gross Total Income (1+2+3)														1								
JCTION	5	Deductions under chapter VI A (Section)																						
& DED(a	80C	80DD	i 80GG																			
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		d	80D		h	80G			Ι	80U														
	6	Dedu	ctions (Tota	al of 5a to	o 5I)										(6								
	7	Total	Income (4-	6)											7	7								
	8	Tax P	ayable on ⊺	Fotal Inco	ome										8	3								
	9	Secor	ndary and H	ligher Ec	ducation ces	s on 8									ų)								
NO	10	Total	Tax and Ed	lucation	Cess Payab	le (8+9)								1	0								
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TAX COMPUTATION	12	Relief	under sec	tion 90 / 9	91										1	2								
TAX	13	Balan	ce Tax Pay	able (10-	·11-12)										1	3								
	14	Total	Interest Pa	yable u/s	s 234A / 234	B / 234	0								1	4								
	15	Total	Tax and Int	erest Pa	yable (12+1	3)									1	5								

Do not write or stamp in this area For Office Use Only

Seal and Signature of receiving official

Receipt No

		16	Taxes	axes Paid																												
			а	Advanc	e Tax	(fron	n ite	em 25)																	16a							
			b	TDS (ca	olumn	7 of it	tem	23 +сс	lum	n 7 a	of ite	em 2-	4)												16b							
			c	Self As	sessn	nent	Tax	(from l	tem	25)															16c							
F	-	17	Total	Taxes Pa	aid (1	6a+16	6b+′	16c)																	17							
		18	Tax Pa	ax Payable (15-17) (Enter if 15 is greater than 17, else leave blank)												18																
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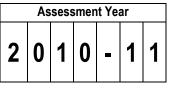
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Date

INCOME TAX RETURN VERIFICATION FORM

INDIAN [Where the data of the Return of Income in Form SARAL-II (ITR-1), ITR-2, ITR-3, ITR-4, ITR-5, ITR-6 & ITR-8 transmitted electronically without digital signature] (Please see rule 12 of the Income-tax Rules,1962) (Also see attached instructions)



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(PAWAN K. KUMAR) Director to the Government of India

Note.- The principal rules were published vide Notification No.S.O.969(E), dated the 26th March, 1962 and last amended by Income-tax (2nd Amendment) Rules, 2010 vide Notification S.O. No.775(E)dated 8th of April, 2010.